

F.No.1/2/2016-IR
Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training

North Block, New Delhi
Dated the 17th August, 2016

OFFICE MEMORANDUM

Subject:- Placing details of current / earlier CPIOs / FAAs on the websites of Public Authorities –regarding.

Sub-section 4(1) (b) of the RTI Act, 2005 lays down the items of information which should be disclosed by Public Authorities on proactive basis. Section 4(2) and section 4(3) prescribe the method of dissemination of this information. The purpose of *suo motu* disclosures under section 4 is to place a large amount of information in public domain on a proactive basis to make the functioning of the Public Authorities more transparent and also to reduce the need for filing individual RTI applications.

2. In order to enhance quality and quantity of information disclosed by public authorities on proactive basis, Government issued O.M.s dated 15.04.2013, 21.10.2014 and 29.06.2015 recommending thereby more items to be disclosed by public authorities on proactive basis and get the proactive disclosure audited.

3. One of the items to be disclosed proactively by the public authorities under Section 4(1)(b) pertains to the names, designations and other particulars of the Public Information Officers and its updation on yearly basis. It has been observed that in some of the public authorities, there are

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Compile CPIO's
orders wef 1.1.15 to date
and put up
11/4/17

frequent changes at the level of the Central Public Information Office (CPIOs) and First Appellate Authorities (FAAs). During updation of the names and designations of the CPIOs / FAAs, the public authorities remove the names and designations of the earlier ones from their website. In the absence of complete details (name and designation etc.) of the CPIO concerned at the relevant time, the Central Information Commission while adjudicating second appeals faces difficulty in proceeding with the matter to afford reasonable opportunity of hearing to CPIO, which delays disposal of the cases.

4. In order to avoid any hardship to CPIOs/FAAs, all the Public Authorities are requested to put on their website the details of all such officers designated during different periods, beginning from 1st January, 2015 till date and keep it updating from time to time.


(Gayatri Mishra)
Director
Tele 2309 2755

1. All the Ministries/Departments of the Government of India.
2. Union Public Service Commission, Lok Sabha Secretariat, Rajya Sabha Secretariat, Cabinet Secretariat, Central Vigilance Commission, President's Secretariat, Vice-President's Secretariat, Prime Minister's Office, Planning Commission, Election Commission.
3. Central Information Commission.
4. Staff Selection Commission, CGO Complex, New Delhi
O/o the Comptroller & Auditor General of India, 10, Bahadur Shah Zafar Marg

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केन्द्रीय सूचना आयोग
 Central Information Commission
 द्वितीय तल, 'बी' विंग/2nd Floor, 'B' Wing
 भिकाजी कामा प्लेस/August Kranti Bhawan,
 नईदिल्ली-110 066/New Delhi-110 066

दिनांक: 14.03.2017

संचिका संख्या: 3/3/2008/Admn/CIC

कार्यालय आदेश

इस समसंख्यांक कार्यालय आदेश दिनांक 21.12.2016 में आंशिक संसोधन और जैसा कि आरटीआई अधिनियम, 2005 में निर्देशित है, निम्नलिखित अधिकारी/अधिकारियों को प्रथम अपीलीय अधिकारी, आरटीआई स्कंध का नोडल अधिकारी और केन्द्रीय जन सूचना अधिकारियों (सीपीआईओ)/पदनामित अधिकारियों के रूप में पदनामित किया जाता है :-

प्रथम अपीलीय अधिकारी	
श्री आर० के० सिंह, अपर सचिव	
आरटीआई स्कंध का नोडल अधिकारी	
श्री एस० पी० बेक, संयुक्त सचिव	
केन्द्रीय जन सूचना अधिकारी	
1. श्री सुशील कुमार उप-सचिव (प्रशा.) एवं सीपीआईओ	उनके द्वारा संपादित किये जा रहे निम्नलिखित कार्यों से संबंधित सभी मामलों के लिए 1. आयोग की बैठकें 2. संसदीय प्रश्न/संसदीय स्थाई समिति 3. जन शिकायत अधिकारी, सी.पी.जी.आर.ए.एम., सामान्य शिकायतें 4. भारत के सूचना आयुक्तों के राष्ट्रीय संघ (एन.एफ. आई.सी.) के मामले
2. श्री एस० के० रब्बानी उप-सचिव (सा.प्रशा.) एवं सीपीआईओ	उनके द्वारा संपादित किये जा रहे निम्नलिखित कार्यों से संबंधित सभी मामलों के लिए 1. गृह व्यवस्था सहित सामान्य प्रशासन 2. सीआईसी के कार्यालय के लिए सभी चीजों की खरीद 3. आवास को किराये पर लेना, आवास का अनुरक्षण, और छोटे कार्य 4. आयुक्तों की आवश्यकताओं की देखभाल और आवासों के लिए सामानों की खरीद 5. सीएजी लेखा परीक्षा/जांच लेखा परीक्षा/आंतरिक लेखा परीक्षा 6. योजना प्रस्ताव-भवन और सीआईसी कार्यालय भवन का निर्माण 7. बजट और सभी गैर-योजना तथा योजना व्यय,

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3.	श्री कृष्ण अवतार तलवार उप-सचिव और उप-पंजीयक एवं सीपीआईओ	एप्पकॉम्स लोकेटर को छोड़कर उनके द्वारा संपादित किये जा रहे निम्नलिखित कार्यों से संबंधित सभी मामलों के लिए 1. ई-बुक का स्कैनिंग 2. संचिकाओं का परीक्षण (पंजीकरण के पूर्व की जांच) 3. अपीलों/शिकायतों का पंजीकरण और उन्हें संबंधित रजिस्ट्री में भेजना 4. वेंडर के कार्यों का सत्यापन और उसके बिलों का सत्यापन 5. सीआईसी के पूर्ण पीठ और केन्द्रीय रजिस्ट्री से संबंधित सभी मामलों के लिए
4.	श्री टी0 के0 मोहपात्रा उप-सचिव और उप-पंजीयक एवं सीपीआईओ	उनके द्वारा संपादित किये जा रहे निम्नलिखित कार्यों से संबंधित सभी मामलों के लिए 1. अनुपालन स्कंध से संबंधित कार्य 2. शास्ति/क्षतिपूर्ति, अननुपालन के अनुशासनात्मक मामलों का संकलन और निगरानी 3. डिफेक्ट मेमो की स्वीकृति और जारी किया जाना 4. आदेशों की स्कैनिंग और अपलोड किये जाने की निगरानी
5.	श्री सुभाष चंदर शर्मा पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	मुख्य सूचना आयुक्त, श्री राधा कृष्ण माथुर द्वारा आरटीआई अधिनियम के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
6.	श्री आर0 एल0 गुप्ता पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	सूचना आयुक्त, श्रीमती मंजुला पराशर द्वारा आरटीआई अधिनियम के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
7.	श्री राम प्रकाश ग्रोवर पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	सूचना आयुक्त, श्री यशोवर्द्धन आजाद द्वारा आरटीआई अधिनियम के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
8.	श्री विजय भल्ला पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	सूचना आयुक्त, श्री शरत सभरवाल द्वारा आरटीआई अधिनियम के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
9.	श्री दिनेश कुमार पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	सूचना आयुक्त, श्री श्रीधर आचार्यलु द्वारा आरटीआई अधिनियम के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
10.	श्री वी0 के0 शर्मा पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	सूचना आयुक्त, श्री सुधीर भार्गव द्वारा आरटीआई अधिनियम के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
11.	श्री के0 एल0 दास	सूचना आयुक्त, श्री बिमल जुल्का द्वारा आरटीआई अधिनियम

श्री ५२-२००

	पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
12.	श्री हारो प्रसाद सेन पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	सूचना आयुक्त, श्री डी0 पी0 सिन्हा द्वारा आरटीआई अधिनियम के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
13.	श्री ए0 के0 तलपात्रा पदनामित अधिकारी और उप-पंजीयक एवं सीपीआईओ	सूचना आयुक्त, श्री अमिताभ भट्टाचार्या द्वारा आरटीआई अधिनियम के अध्याय V से संबंधित देखे जा रहे सभी मामलों के लिए
14.	श्रीमती सविता तलुजा अनुभाग अधिकारी (प्रशा.) एवं सीपीआईओ	उनके द्वारा संपादित किये जा रहे निम्नलिखित कार्यों से संबंधित सभी मामलों के लिए <ol style="list-style-type: none"> 1. आयोग के सभी स्थापना मामले 2. सूचना आयुक्तों की नियुक्ति और शपथ ग्रहण 3. अधिकारियों और कर्मचारियों की नियुक्ति/भर्ती और उनके निजी मामले 4. सूचना अधिकार अधिनियम की धारा 4 के अंतर्गत अग्रसक्रिय प्रकटन/स्वतः प्रकटन की संपरीक्षा 5. राजभाषा 6. भर्ती नियमों को तैयार करना 7. विधिक सलाहकारों/अनुरक्षकों/सलाहकारों/आउटसोर्स कर्मचारियों की नियुक्ति से संबंधित सभी मामले
15.	श्रीमती पूनम वर्मा अनुभाग अधिकारी एवं सीपीआईओ	कैश अनुभाग/डीडीओ से संबंधित सभी मामलों के लिए
16.	श्री सुखबीर सिंह सलाहकार एवं सीपीआईओ	सभी मामलों के लिए— <ol style="list-style-type: none"> 1. वाहनों को किराये पर लेने और अनुरक्षण से संबंधित 2. भूतपूर्व मुख्य सूचना आयुक्तों और सूचना आयुक्तों के सेवानिवृत्ति के पश्चात पात्रता और उनका प्रावधान करने से संबंधित
17.	श्री अशोक कुमार शर्मा सलाहकार (आरटीआई स्कंध) एवं सीपीआईओ	आरटीआई स्कंध से संबंधित सभी मामलों के लिए
18.	श्री किशोर कुमार पुखराल सलाहकार (विधिक स्कंध) एवं सीपीआईओ	उनके द्वारा संपादित किये जा रहे निम्नलिखित कार्यों से संबंधित सभी मामलों के लिए <ol style="list-style-type: none"> 1. विधिक स्कंध 2. अधिवक्ताओं/सी.जी.एस.सी. की नियुक्ति 3. मु.सू.आ/सू.आ. के निर्णयों से जुड़े हुए सर्वोच्च न्यायालय और उच्च न्यायालयों के आदेशों का अध्ययन और विश्लेषण 4. उच्च न्यायालयों और सर्वोच्च न्यायालय में दाखिल रिट याचिकाएं, जहां सीआईसी एक पक्षकार है

कॉ. आ. इन. के. के.

19.	श्री मुकेश कुमार सहायक पुस्तकालयाध्यक्ष और सूचना अधिकारी एवं सीपीआईओ	1. पुस्तकालय से संबंधित सभी मामलों के लिए 2. रिकार्ड रूम की निगरानी और अभिलेखों को नष्ट करने की आयोग की नीति का क्रियान्वयन
20.	श्रीमती पुष्पा जनार्दन सहायक डाक प्रभारी एवं सीपीआईओ	डाक अनुभाग, प्रेषण अनुभाग और सहायता डेस्क से संबंधित सभी मामलों के लिए
21.	श्री जीवन चन्द्रा सलाहकार (एम.आर.) एवं सीपीआईओ	उनके द्वारा संपादित किये जा रहे निम्नलिखित कार्यों से संबंधित सभी मामलों के लिए 1. सू.आ. और मु.सू.आ. के बीच कार्य का विभाजन 2. कार्यवाह प्रणाली - डाटाबेस का प्रशासन 3. कार्यवाह प्रणाली और वेबसाइट का अनुरक्षण और एनआईसी के साथ अन्य आईटी इंटरफेस 4. आयोग के वेबसाइट का अद्यतनीकरण 5. वार्षिक प्रतिवेदन के लिए सामग्रियों का संकलन 6. लंबित मामलों आदि के संबंध में आंकड़ों के संकलन के लिए रजिस्ट्रियों और अन्यो के साथ समन्वय 7. आरटीआई अधिनियम की धारा 25 के अंतर्गत आंकड़ों की मोनिटरिंग और रिपोर्टिंग 8. वार्षिक सम्मेलन का आयोजन 9. योजना प्रस्ताव-एप्पसकॉम्स लोकेटर 10. कंप्यूटर और कार्यालय उपकरणों की खरीद और अनुरक्षण
22.	सुश्री सामिया शकील विधिक सलाहकार (विधिक अनुसंधान और प्रकाशन स्कंध) एवं सीपीआईओ	उनके द्वारा संपादित किये जा रहे निम्नलिखित कार्यों से संबंधित सभी मामलों के लिए 1. समाचार-पत्र सहित विधिक अनुसंधान और प्रकाशन 2. पारदर्शिता संपरीक्षा 3. विधि विद्यार्थियों का प्रशिक्षण और परीविक्षाधीनों का भ्रमण

नोट-1: अपने कार्यों को संपादित कर रहे सभी संबंधित कार्यधारक/संचिकाओं/अभिलेखों के संरक्षक, सहायक केन्द्रीय जन सूचना अधिकारी के रूप में पदनामित किये जाते हैं, जो संबंधित सीपीआईओ को सूचना उपलब्ध/संकलित करने के लिए व्यक्तिगत रूप से जवाबदेह होंगे, ताकि वे अपेक्षित सूचना आवेदक को प्रेषित करने में सक्षम हो सकें।

2. यह आदेश मुख्य सूचना आयुक्त के अनुमोदन से जारी किया जाता है और पहले के सभी आदेशों के अधिक्रमण में तत्काल रूप से प्रभावी होगा।

शांति भूषण-के 3
(एस. पी. बेक) 14-03-17
संयुक्त सचिव (प्रशासन)

प्रतिलिपि:-

1. प्रधान निजी सचिव, मु.सू.आ.
2. प्रधान निजी सचिव, सूचना आयुक्तगण
3. निजी सचिव, सचिव
4. निजी सचिव, अपर सचिव
5. निजी सचिव, रजिस्ट्रार (सलाहकार)
6. संयुक्त सचिव (प्रशा.) / संयुक्त सचिव (एम.आर.) / संयुक्त सचिव (विधि) / संयुक्त सचिव (यो. एवं ब.)
7. सभी उप-सचिव / उप-पंजीयक / पदनामित अधिकारी
8. श्री ए० के० गहलोट, संयुक्त सचिव (एम.आर.)-सीआईसी के वेबसाईट पर आदेश को अपलोड किया जाना सुनिश्चित करने के लिए
9. डीडीओ / एएलआईओ / आरटीआई स्कंध / केन्द्रीय रजिस्ट्री / डाक अनुभाग / पुस्तकालय / रकार्ड रूम
10. श्री राकेश मलिक, साईटिस्ट 'ई', एनआईसी अनुभाग-आदेश के शीघ्रता से वेबसाईट पर अपलोड करने के लिए
11. गार्ड फाईल

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केन्द्रीय सूचना आयोग
Central Information Commission
 2तल ,विंग/ 'B' 2nd Floor, 'B' Wing
 अगस्त क्रांति भवन/ August Kranti Bhawan
 भिकाजी काम प्लेस/ Bhikaji Cama Place
 नई दिल्ली/ New Delhi 110066

F. No. 3/3/2008/Admn/CIC

Dated: 11.08.2016

Office Order

In Partial modification to this office order of even no. dated 1.08.2016 and as mandated in Section 5 of the RTI Act, 2005 following officers are designated as The First Appellate Authority and Central Public Information Officers (CPIOs) / Designated Officers:-

RTI Cell

First Appellate Authority		
Smt. Achla Sinha, Additional Secretary		
Central Public Information Officers		
S. No.	NAME & DESIGNATION	JURISDICTION
1.	Shri M. K. Sharma, Registrar (Consultant) & CPIO	All matters relating to full Bench.
2	Shri S.P. Beck, Joint Secretary(Admn) & Additional Registrar & CPIO	For all matters relating to the following subjects being dealt by him:- (i) Commission Meetings. (ii) Parliament Question/ Parliament Standing Committee (iii) Public Grievance Officer, CPGRAM, General complaints. (iv) Matters of National Federation of Information Commissioners of India(NFICI) (v) Nodal officer for RTI Cell in the Commission
3	Shri A. K. Gehlot, Joint Secretary(MR) & Additional Registrar & CPIO	For all matters relating to the following subjects being dealt by him:- (i) Workflow system - Data Base Administration. (ii) Workflow system & website maintenance and other IT Interface with NIC. (iii) Updation of website of the Commission. (iv) Compilation of material for Annual Report. (v) Coordination with the registries and others for compiling statistics regarding pendency etc. (vi) Monitoring and Reporting of statistics under section 25 of the RTI Act. (vii) Holding of Annual Convention. (viii) Plan Schemes -AAPSCOMS Locator. (ix) Supervision of Record Room and implementation of Record Destruction Policy of the Commission.

Edt. An. Sin

4.	Shri S. K. Rabbani, Deputy Secretary (GA) & CPIO	For all matters relating to the following subjects being dealt by him:- (i) General administration including House Keeping. (ii) Hiring and maintenance of vehicles, (iii) Procurement of all items for the office of CIC. (iv) Hiring of accommodation, maintenance of the accommodation & minor works. (v) Looking after the requirement and procurements of items for the residences of the Commissioners. (vi) CAG Audit/Test Audit/Internal Audit. (vii) Plan Schemes-Building & constructions of CIC office building. (viii). Budget and all non-plan & plan expenses except AAPSCOMS Locator.
5	Shri Sushil Kumar, Deputy Secretary (Admn) & CPIO	For all matters relating to the following subjects being dealt by him:- (i) All establishment matters of the Commission (ii) Appointment and swearing in of Information Commissioners. (iii) Appointment/recruitment of officers and staff and their personal matter. (iv) Audit of proactive disclosure/Suo- moto disclosure under section 4 of RTI Act. (v) Raj Bhasha. (vi) Post retirement entitlements of former CICs and ICs and provisioning of the same. (vii) Framing of Recruitment Rules. (viii) All cases related to engagement of Legal Consultants/ Retainers, Consultants/Outsourced staff.
6	Shri R. L. Gupta, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Basant Seth relating to Chapter V of the RTI Act.
7	Shri Ram Prakash Grover Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Yashovardhan Azad relating to Chapter V of the RTI Act.
8	Shri Vijay Bhalla, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Sharat Sabharwal Information Commissioner relating to Chapter V of the RTI Act.
9	Shri T. K. Mohapatra Deputy Secretary & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Smt. Manjula Prashar relating to Chapter V of the RTI Act.
10	Shri Krishan Avtar Talwar Deputy Secretary & Deputy Registrar & CPIO.	For all matters being handled by the Information Commissioner Shri M.A. Khan Yusufi relating to Chapter V of the RTI Act.

11	Shri Dinesh Kumar Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Prof. M. Sridhar Acharyulu, relating to Chapter V of the RTI Act.
12	Shri V K Sharma, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Sudhir Bhargava, relating to Chapter V of the RTI Act.
13	Shri Subhash Chander Sharma, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Chief Information Commissioner Shri Radha Krishna Mathur, relating to Chapter V of the RTI Act.
14	Shri U.C.Joshi, Deputy Secretary & Deputy Registrar & CPIO	For all matters relating to Central Registry of CIC.
15	Shri K.L.Das, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Bimal Julka, relating to Chapter V of the RTI Act.
16	Shri Raghubir Singh, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri D.P.Sinha, relating to Chapter V of the RTI Act.
17	Shri A. K.Talapatra, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Amitava Bhattacharyya, relating to Chapter V of the RTI Act.
18	Smt. Poonam Verma, Section Officer & CPIO	For all matters relating to Cash Section/DDO.
19	Shri Mukesh Kumar, Asst. Librarian & Information Officer & CPIO	For all matters relating to Library/Record Room.
20	Smt. Pushpa Janardhan, Assistant Dak Incharge & CPIO	For all matters relating to Dak Section and Facilitation Desk of CIC.
21	Shri Jeewan Chandra Consultant (M&R) & CPIO	Procurements & Maintenance of Computers and office equipment.

Shri. P. R.

22	Shri Kishore Kumar Pukhral Consultant(Legal Cell) & CPIO	For all matters relating to the following subject being dealt by him 1. Legal Cell 2. Engagement of advocate/CGSC 3. Study and analysis of Supreme Court and high court judgements involving orders of CIC/ICs 4. WPs filed in HCs and Supreme court where CIC is a party 5. Compilation and monitoring of Penalty/compensation cases recommendation of disciplinary cases
23	Ms. Samiya Shakeel Legal Consultant(Legal Research and Publication Cell) & CPIO	For all matters relating to the following subject being dealt by her I. Legal research and publication including news letter II. Transparency audit III. Internship of law students and visit of probationers
24	Shri Ashok Kumar Sharma , Consultant(RTI Cell) & CPIO.	For all matters related to the RTI Cell.

2. This Order is issued with the approval of Competent Authority and will come into effect immediately in supersession of all earlier orders.

S.P. Beck
(S.P. Beck) 11.08.11
Joint Secretary (Admn)

Copy to:

- 1 PPS to CIC.
- 2 PPS to ICs.
- 3 PS to Secretary.
- 4 PS to Addl. Secretary.
- 5 PS to Registrar (Consultant).
- 6 JS (Admn)/JS(MR)/ JS(Law)/ JS(Plg. & Bud.)
- 7 All Deputy Secretaries/Dy. Registrars/ Designated Officers.
- 8 Shri A.K.Gehlot , JS(MR) for ensuring uploading of orders on CIC website.
- 9 RTI Cell/Central Registry/Dak Section/Library/Record Room/ /ALIO.
- 10 Shri Rakesh Malik Scientist 'E', NIC Section for uploading the Order immediately.
- 11 Guard File.

केन्द्रीय सूचना आयोग
Central Information Commission
2तल ,विंग/'B'2nd Floor, 'B' Wing
अगस्त क्रांति भवन/ August Kranti Bhawan
भिकाजी काम प्लेस/Bhikaji Cama Place
नई दिल्ली/New Delhi 11006

F. No. 3/3/2008/Admn/CIC

Dated: 14.03.2017

Office Order

In Partial modification to this office order of even no. dated 21.12.2016 and as mandated in Section 5 of the RTI Act, 2005 following officers/officials are designated as The First Appellate Authority, Nodal Officer of RTI Cell and Central Public Information Officers (CPIOs) / Designated Officers:-

First Appellate Authority		
Shri R.K.Singh, Additional Secretary		
Nodal Officer of RTI Cell		
Shri S.P.Beck, Joint Secretary		
Central Public Information Officers		
1.	Shri Sushil Kumar, Deputy Secretary (Admn) & CPIO	For all matters relating to the following subjects being dealt by him:- (i) Commission Meetings. (ii) Parliament Question/ Parliament Standing Committee (iii) Public Grievance Officer, CPGRAM, General complaints. (iv) Matters of National Federation of Information Commissioners of India(NFICI)
2.	Shri S. K. Rabbani, Deputy Secretary (GA) & CPIO	For all matters relating to the following subjects being dealt by him:- (i) General administration including House Keeping. (ii) Procurement of all items for the office of CIC. (iii) Hiring of accommodation, maintenance of the accommodation & minor works. (iv) Looking after the requirement and procurements of items for the residences of the Commissioners. (v) CAG Audit/Test Audit/Internal Audit. (vi) Plan Schemes-Building & constructions of CIC office building. (viii). Budget and all non-plan & plan expenses except AAPSCOMS Locator

3.	Shri Krishan Avtar Talwar, Deputy Secretary & Deputy Registrar & CPIO	For all matters relating to the following subjects being dealt by him:- i) Scanning & e-Book ii) Scrutiny of files(pre-registration checking) iii) Registration of appeal/complaints & forwarding the same to the concerned registry iv) To certify work of the Vendor & to verify his bills v) For all matters relating to full bench & Central Registry of CIC.
4	Shri T.K.Mohapatra, Deputy Secretary & Deputy Registrar & CPIO	For all matters relating to the following subjects being dealt by him:- i) Work relating to Compliance Cell ii) Compilation & monitoring of penalty/compensation, disciplinary cases for non-compliance iii) Approval & issue of all DMs iv) To monitor the scanning & uploading of orders.
5	Shri Subhash Chander Sharma, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Chief Information Commissioner Shri Radha Krishna Mathur, relating to Chapter V of the RTI Act.
6	Shri R. L. Gupta, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Smt. Manjula Prashar relating to Chapter V of the RTI Act.
7	Shri Ram Prakash Grover Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Yashovardhan Azad relating to Chapter V of the RTI Act.
8.	Shri Vijay Bhalla, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Sharat Sabharwal Information Commissioner relating to Chapter V of the RTI Act.
9.	Shri Dinesh Kumar Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Prof. M. Sridhar Acharyulu, relating to Chapter V of the RTI Act.

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10.	Shri V K Sharma, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri. Sudhir Bhargava, relating to Chapter V of the RTI Act.
11.	Shri K.L.Das, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Bimal Julka, relating to Chapter V of the RTI Act.
12.	Shri Haro Prosad Sen, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri D.P.Sinha, relating to Chapter V of the RTI Act.
13.	Shri A. K.Talapatra, Designated Officer & Deputy Registrar & CPIO	For all matters being handled by the Information Commissioner Shri Amitava Bhattacharyya, relating to Chapter V of the RTI Act.
14.	Smt. Savita Taluja, Section Officer(Admn) & CPIO	For all matters relating to the following subjects being dealt by him:- (i) All establishment matters of the Commission (ii) Appointment and swearing in of Information Commissioners. (iii) Appointment/recruitment of officers and staff and their personal matter. (iv) Audit of proactive disclosure/Suo- moto disclosure under section 4 of RTI Act. (v) Raj Bhasha. (vi) Framing of Recruitment Rules. (vii) All cases related to engagement of Legal Consultants/ Retainers, Consultants/Outsourced staff.
15.	Smt. Poonam Verma, Section Officer & CPIO	For all matters relating to Cash Section/DDO.
16.	Shri Sukhbir Singh, Consultant & CPIO	For all matters relating to (i) Hiring and maintenance of vehicles. (ii) Post retirement entitlements of former CICs and ICs and provisioning of the same
17.	Shri Ashok Kumar Sharma , Consultant(RTI Cell) & CPIO.	For all matters related to the RTI Cell.

Shri. A. Sen